O.A. No. 320 of 2008

Union of India & Ors....Respondents

Order dated: 24.03.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Hon'ble Shri A.K. Patnaik, Member (Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Ms. S.L.Pattnaik, Ld. Counsel for the Respondent-Railways.

Ms. Pattnaik submits that it has been decided to grant all the reliefs which have been claimed by the applicant in the present O.A. Although, she submits that the orders are yet be issued by the concerned authorities.

In view of the above, without going into the merits of this case and as agreed to by the Ld. Counsel for the parties, we hereby direct the Respondent Nos. 3 and 5 to issue the necessary order so that the applicant gets his arrears for the salary and other allowances and differential amount of all pensionary benefits within a period of three months.

Accordingly, with the above direction, the O.A. stands disposed of.

MEMBER (Judl.)

MEMBER (Admn.)